

DIVISION BENCH  
COURT - II

**O-214**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/102(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>TH</sup> APRIL 2024**

|                  |   |
|------------------|---|
| IN THE MATTER OF | THE REGISTRAR OF COMPANIES WEST BENGAL<br>VS<br>SUBHVANI PROPERTIES PRIVATE LIMITED |
| UNDER SECTION    | SECTION 271-272 OF THE COMPANY ACT 2013 - GOVT BODY                                 |

**Appearance (via video conferencing/physically)**

Mr. Santosh Kr. Pandey, Adv.

] For the Petitioner

**ORDER**

1. Ld. Counsel for the petitioner present.
2. Registry is directed to issue notice to the company by way of speed post and by e-mail and place the tracking information report on record.
3. Despite notice none appears for the company in question, therefore, let proof of publication be done in terms of Rule 7 of the winding up petition and the report to that effect be furnished on the next date of hearing.
4. List the matter on **27.06.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**